

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-826/ND/2018

Under Section: 9 of IBC Code, 2016.

In the matter of:

One Two Three Greetings (India) Pvt Ltd. **.....Applicant**

Vs.

Feel Free Solutions Pvt Ltd. **.....Respondent**

Order delivered on 25.09.2018

CORAM


**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. S.P. Singh Chawla, Adv.

For the Respondent : Mr. Sarthak Ghoukrokta, Adv.

ORDER

The learned counsels for the parties state that the matter is settled. The learned counsel for the respondent has handed over the cheque for an amount of Rs. 1,54,981/- to the learned counsel for the applicant in terms of the full and final settlement. Learned counsel requests short date for withdrawing the said application. For further consideration on 09.10.2018.



**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**